IN THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 645 of 2023

IN THE MATTER OF:

LALIT KUMAR JAIN ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH ...RESPONDENT

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	Action Taken Report on behalf of The District Magistrate Baghpat Baghpat, Uttar Pradesh alongwith the supporting affidavit.	1-4
2.	**ANNEXURE-1** Copy of the letter dated 29.08.2024 to Executive officer Nagar Palika Parishad, Baraut for deposite of environmental coaste damages which was imposed by UPPCB.	5-7
3.	**ANNEXURE-2** Copy of the Notice of account freeze to Punjab National Bank for accounts of Nagar Palika Parishad, Baraut, Dated 19.10.2024.	8-9
	ANNEXURE-3 Copy of the RTGS Payment Receipt for ₹10 Lakh to UPPCB's account dated 28-11-2024	10
4.	**ANNEXURE-4** Copy of the detained later dated 02.12.2024 of Nagar Palika parishad Baraut to mitigate the water pollution.	11-12
5.	**ANNEXURE-5** Copy of the DPR for establishing a Sewage Treatment Plant (STP) at Baraut.	13-17
6.	**ANNEXURE-6** Copy of the recommendation letter for sanctioning DPR to the Principal Secretary Urban Development along with detailed DPR.	18-20

THROUGH

Priyanka

PRIYANKA SWAMI
Advocate
COUNSEL FOR THE STATE OF UP.
F- 13, Ground Floor, Jangpura Extension,
New Delhi- 110014

Dated: 09.12.2024

Place: New Delhi

IN THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 645 of 2023

IN THE MATTER OF:

LALIT KUMAR JAIN ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH ...RESPONDENT

ACTION TAKEN REPORT ON BEHALF OF THE DISTRICT MAGISTRATE BAGHPAT, UTTAR PRADESH ALONGWITH THE SUPPORTING AFFIDAVIT.

MOST RESPECTFULLY SHOWETH:

1. That in compliance with the Hon'ble National Green Tribunal's (NGT) order dated 10-09-2024, passed in Original Application No. 645/2023, titled *Lalit Kumar Jain Vs. State of Uttar Pradesh & Ors.*, this compliance report is respectfully submitted on behalf of the office of the District Magistrate. The Hon'ble Tribunal directed Respondents Nos. 2 and 3 to recover environmental compensation of ₹2.30 crore from Nagar Palika Parishad, Baraut, for non-compliance with waste management practices during the period from 01-07-2020 to 30-04-2024. This report outlines the actions taken to comply with the directives and achieve the objectives of the Hon'ble Tribunal. The order states:

   "....4. Though Respondent No. 2, District Magistrate, Baghpat is served, but no one is present on behalf of Respondent No. 2 to assist the Tribunal.

   ...8. In view of the above, we also allow Respondents No. 2 and 3 to file a fresh action taken report within six weeks by way of affidavit through efiling.

   .. 9. List on 13.12.2024...."

2. That after the UPPCB issued a recovery certificate for realization of the environmental cost damages from the Executive Officer Nagar Palika Parishad Baraut, directions were issued to Executive Officer, Nagar

Palika Parishad Baraut by the deponent vide letter number 1367/stcamp-75 dated 29.08.2024 to deposit the environmental cost imposed by the UPPCB. True copy of the letter number 1367/stcamp-75 dated 29.08.2024 is annexed herewith as **Annexure-1.** However till 10.09.2024 no amount was deposited by the Executive Officer, Nagar Palika Parishad Baraut due to which Hon'ble court expressed it's displeasure and directed the respondent No. 2 to explain and submit the reply.

3. After the order dated 10.09.2024 was brought to the notice of deponent, sincere efforts were made to realise the amount as per due procedure from Nagar Palika Parishad Baraut. A demand certificate was issued and served upon Nagar Palika Parishad Baraut by the Tehsildar, Baraut under rule 153 of the Revenue Recovery Act and when Nagar Palika Parishad Baraut still did not deposit the amount, the Bank a/c no 0042000101188364 & a/c no. 0432010006690 of Nagar Palika Parishad Baraut was frozen by Tehsil office under the said act on 19.10.2024. annexed as **Annexure -2**
4. This is to kindly submit that afterwards the concerned bank PNB, Baraut was directed for disclosure of amounted held by Nagar Palika Parishad Baraut in its account and when it was communicated to Tehsil authorities that Nagar Palika Parishad Baraut had Rs. 20813947.16 only in the account, an amount of Rs. 10.0 lakhs was forfeited from above account and remitted on 28.11.2024 to UPPCB (Via NEFT/RTGS challan Transaction ID. 241128208891765) annexed as **Annexure-3.**
5. That in additional to partial financial recovery of the environmental damages cost, efforts have been made for remedial actions by Nagar Palika Parishad Baraut to mitigate the water pollution. As per report of Executive Officer Nagar Palika Parishad Baraut has made public aware and publicised the issue among the public. It is also building a retention wall and taking other actions for diversion of polluted water. The copy of report of Executive officer Nagar Palika Parishad Baraut is annexed as **Annexure-4,**
6. That also for a permanent solution for treatment of waste water a detailed Project Report (DPR) for establishing a Sewage Treatment Plant (STP) has been prepared by Uttar Pradesh Jal Nigam, Baghpat, as a sustainable

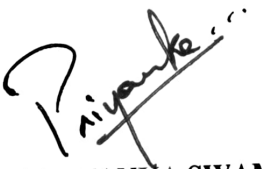
long-term solution for wastewater management. This DPR outlines the technical and financial feasibility of the project and demonstrates the administration's commitment to sustainable compliance with environmental standards. Copy of the DPR is annexed herewith as **Annexure-5**.

7. This DPR has been sent with the recommendation of the deponent also to the Principal Secretary Urban Development along with copy of DPR with a request to sanction the same in light of hon'ble NGT order dated 10.09.2024. The copy of the above latter dated 04.12.2024 is annexed with as **Annexure-6.**

8. That it is humbly submitted that significant progress has been made in compliance with the Hon'ble Tribunal's directions, as evidenced by the partial recovery of ₹10 lakh and the implementation of corrective measures. Further steps are underway to ensure full compliance and effective environmental restoration.

9. That the undersigned prays that this Hon'ble Tribunal may be pleased to take note of the substantial measures undertaken and pass such further orders as it may deem fit and proper in the interest of justice and environmental protection.

THROUGH



PRIYANKA SWAMI
Advocate
COUNSEL FOR THE STATE OF UP.
F- 13, Ground Floor, Jangpura Extension,
New Delhi- 110014

Dated: 09.12.2024
Place: New DelhI

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 645 of 2023

NOTARY Saurabh Yadav Khekra (U.P.) Regn. No. 5(14)/2014 GOVT. OF U.P.

IN THE MATTER OF:

LALIT KUMAR JAIN ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH ...RESPONDENT

AFFIDAVIT

I, **JITENDRA PRATAP SINGH** aged about 52 years s/o Sh. Sukhendra Pal Singh is presently posted as **DISTRICT MAGISTRATE BAGHPAT, UTTAR PRADESH.**

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying report are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.

NOTARY NOTARIAL

NOTARY NOTARIAL

09.12.2024

DEPONENT

VERIFICATION

Verified on solemn affirmation at Baghpat on this 9th day of December 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

09.12.2024

DEPONENT

(227)
DATE 9/12/24 AFFIDAVIT/SIGNATORY
SHRI Jatendra Pratap Singh
S/O Sukhendra Pal Singh
R/O District Magistrate Baghpat (U.P)
Time A.M./P.M. 10:50 Rs. 35/-

Saurabh Yadav
SAURABH YADAV
Advocate, Regn. 9/12/24
Khekra (Baghpat)

165

संलग्नक - 1

कार्यालय जिलाधिकारी, बागपत।

Office of the District Magistrate, Baghpat

पत्रांक 1387 / एस0टी0कैम्प-75/2024-25 दिनांक 21 अगस्त, 2024

अधिशासी अधिकारी,
नगर पालिका परिषद, बड़ौत।

कृपया सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के संलग्न सन्दर्भ संख्या H16171/C-3/N.G.T.375/OA645/23/2024 दिनांक 27.08.2024 का सन्दर्भ लेने का कष्ट करें, जिसमें अवगत कराया गया है कि मा0 राष्ट्रीय हरित अधिकरण में योजित OA संख्या 645/2023 ललित कुमार जैन बनाम उत्तर प्रदेश राज्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के द्वारा दिनांक 01.07.2020 से दिनांक 30.04.2024 तक के समय के लिये प्रतिमाह 05 लाख रुपये के अनुसार कुल 2.30 करोड़ रुपये की धनराशि का जुर्माना लगाया है। इस सम्बन्ध में प्रदूषण नियंत्रण बोर्ड के सन्दर्भ संख्या H11053/C-3/NGT-375/OA-645/23/2024 दिनांक 17.05.2024 के द्वारा आपको जुर्माने की धनराशि जमा करने के सम्बन्ध में अवगत कराया गया था, किन्तु आपके द्वारा अभी तक इस सम्बन्ध में कोई भी अपेक्षित कार्यवाही नही की गयी है। सन्दर्भित प्रकरण में ***मा0 राष्ट्रीय हरित अधिकरण में सुनवायी हेतु 10.09.2024 की तिथि नियत है, जिस कारण जुर्माने की धनराशि को भू-राजस्व की भांति वसूल करने की अपेक्षा की गयी है।***

तद्क्रम में आपको निर्देशित किया जाता है कि प्रकरण में आवश्यक कार्यवाही करते हुए कृत कार्यवाही से दिनांक 05.09.2024 तक सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को अवगत कराना सुनिश्चित करें।

संलग्नक:- उपरोक्तानुसार।

21.08.2024
(जितेन्द्र प्रताप सिंह),
जिलाधिकारी,
बागपत।

प्रतिलिपि:- अपर जिलाधिकारी (वि0/रा0)/ प्रभारी अधिकारी स्थानीय निकाय बागपत को उपरोक्तानुसार आवश्यक कार्यवाही हेतु।

21.08.2024
जिलाधिकारी,
बागपत।

O/C

Scanned with OKEN Scanner

5

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: H/11037 /सी-3 N.G.T.-375/OA-645/23/2024 दिनांक: 27/8/2024

To,
The Collector,
District Meerut. Baghpat

Subject: Regarding collection/recovery of Environmental Compensation imposed on Nagar Palika Parishad, Baraut by Board.

Vide its order dated 21-12-2023 in OA No. 645/2023, Lalit Kumar Jain Vs. State of U.P. the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"..... 2. The response on behalf of the UPPCB has been filed disclosing that UPPCB had constituted a Joint Committee and the said Joint Committee had carried out inspection and had found that garbage and plastic was littered in the entire length of Rajwahe in the town area. The report of the UPPCB further reveals that sewage/septic tanks over flow (grey sewage). of adjacent area of both sides of Rajwahe in whole length of population, i. being discharged in Rajwahe through local nalees and individual outlets. The sewage discharge in Rajwahe is approximately 1.5 MLD....

3. Though, the Municipal Council has failed to discharge its responsibility to prevent the discharge of sewage and other pollutants in the canal in question but the report of the UPPCB does not reflect any action by the local authorities including the action of imposition of Environmental Compensation (EC)."

Further, please refer to H.O. letter No. H11053/C-3.NGT-375/OA-645/23/2024 dated 17-05-2024 on the above subject. It is to inform you that vide letter dated 17-05-2024 UPPCB has imposed Environmental Compensation of Rs. 2.30 Crore against Nagar Palika Parishad Baraut at the rate of 05 lakh per month from 01-07-2020 to 30-04-2024 in compliance of the Hon'ble NGT's order passed in OA No. 593/2017 Paryavaran Suraksha Samiti & Ors. V/s UOI.

As per the latest order passed by Hon'ble NGT in OA No. 645/2023, Lalit Kumar Jain Vs. State of U.P. "..... 4. The action taken report on behalf of respondent - UPPCB has also been filed disclosing that the Environmental Compensation (EC) of Rs. 2.30 crores at the rate of Rs. 5 lakh per month has been imposed upon Respondent No. 3 for the period from 01.07.2020 to 30.04.2024 (46 months). 5. Learned Counsel for UPPCB has informed that the amount has not been deposited as the one week time for deposit of the amount given to the Respondent No. 3 is not yet over. Hence, in the next report, the UPPCB will disclose the status of recovery of the EC. "

As per the office records the Environmental Compensation imposed against Nagar Palika Parishad Baraut has not realized till date and the O.A. is listed on 10-09-2024.

Hence, in view of above Board is being issued direction to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972.

The sum of Rs. 2,30,00,000/- (Rupees Two Crore Thirty Lakhs only) is payable by Nagar Palika Parishad Baraut on account of Environment Compensation and the Name, Designation and Address of the concerned person of Nagar Palika Parishad Baraut is as follows:

1. Shri. Manoj Kumar Rastogi
   Executive Officer,
   Nagar Palika Parishad Baraut
   Baghpat
   Mobile No. 8179077887

Saurabh Yadav Junior Engineer (UPPCB) Regional Office, Meerut

.....2

T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010
Phone : 0522-2720838, 2720831
E-mail : info@uppcb.com

Scanned with OKEN Scanner

NOTARY
Saurabh Yadav
Notary (U.P.)
Regn. No.
GOVT. OF U.P.

You are hereby requested to recover the same as land revenue and deposits it into the dedicated account of UPPCB opened in ICICI Bank, Vibhuti Khand-II Branch, Gomti Nagar, Lucknow. The URL of payment gateway is 'https://erp.eshiksa.net/DirectFeesv3/UPPCB. The cost of the proceedings if any shall be recovered.

1) Amount to be recovered - Rs 2.30 Crore

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

CC:-Regional Officer. UPPCB.Meerut.

Member Secretary

Scanned with OKEN Scanner

संलग्नक -2 168

कार्यालय उपजिलाधिकारी बडौत

पत्राक 944 /वा0बा0न0/2024 दिनांक- 19.10.24

शाखा प्रबन्धक

पंजाब नेशनल बैंक रेलवे रोड बडौत

अवगत कराना है कि बाकीदार अधिशासी अधिकारी नगर पालिका परिषद् बडौत पर सरकारी देय बकाया रू0 2,30,00,000+पी0एफ0 है। वसूली हित मे बाकीदार का खाता सं0 0432201000669O आपकी शाखा में संचालित है बाकीदार का खाता कुर्क कर आख्या उपलब्ध कराने का कष्ट करे।

शासकीय हित में किसी प्रकार की शिथिलता न हो।

उपजिलाधिकारी
बडौत

19/10/24
10:33 AM

8

कार्यालय उपजिलाधिकारी बडौत

पत्राक 944 /बा0बा0न0/2024 दिनांक- 19/10/24

शाखा प्रबन्धक

पंजाब नेशनल बैंक

नगर पालिका परिसर बडौत

अवगत कराना है कि बाकीदार अधिशासी अधिकारी नगर पालिका परिषद् बडौत पर सरकारी देय बकाया रू0 2,30,00,000+पी0एफ0 है। वसूली हित मे बाकीदार का खाता सं0 0042000101188364 आपकी शाखा में संचालित है बाकीदार का खाता कुर्क कर आख्या उपलब्ध कराने का कष्ट करे।

शासकीय हित में किसी प्रकार की शिथिलता न हो।

19/10/24

उपजिलाधिकारी

बडौत

NOTARY Saurabh Yadav Baraut (U.P.) Regn. No. 2414/2014 GOVT OF U.P.

संलग्नक - 3170

ICICI Bank

NEFT/RTGS Challan

UTTAR PRADESH POLLUTION CONTROL BOARD

Account Number : ICL41128208891765

IFSC Code : ICIC0000103

Bank Name : ICICI Bank Ltd

Branch Name : RPC Mumbai

Date :28/11/2024

Total amount payable Rs :1000000.00

Payment Details		Payer Details	
PGAmount	1000000.00	Reference No.	eshf_67485276353a1 16771732792950
Convenience Fee	0.00	SubMerchant Id	1677
GST	0.00	UPIVPA	upivpa

Notes:

1. Please verify content of RTGS/NEFT instruction slip generated for accuracy.
2. Post taking print out of RTGS/NEFT instruction slip, visit to your bank for remitting the fund through RTGS/NEFT.
3. You may also add Account Number as payee in your Internet Banking for remitting the fund through RTGS/NEFT.
4. While making payments ensure to:
   i. Initiate the payment well before the late-fee is applicable and/or before the last payment due date.
   ii. Avoid any mismatch/incorrect input of an Account Number or IFSC.
   iii. Ensure to remit funds equal to the total amount only.
   iv. Avoid multiple payments with the same Account Number.
5. Any of the above error will lead to a failure/delay in the settlement or refund of the funds to the Merchant Account, for which ICICI Bank will not be responsible.
6. For any refund/claim please contact your Merchant/Institute, only.

Customer Copy (To be filled by Bank official)

Transaction ID : 241128208891765 Date : 28/11/2024

Paymode : NEFT/RTGS Challan Amount Collected : 1000000.00

Contact Us

ibcmsdesk@icicibank.com

Please check the status of the payment by login to

https://www.eazypay.icicibank.com/TransactionStatus/

Saurabh Yadav

10

संलग्नक - 4

कार्यालय नगर पालिका परिषद बडौत (बागपत)।

पत्रांक - ६५९/ 2024-25 / मुख्य कार्यालय दिनांक :- ०९-12-2024

सेवा मे,

अपर जिलाधिकारी (वि0/रा0) /
प्रभारी अधिकारी (स्था0नि0)
बागपत।

महोदय,

कृपया आपके कार्यालय पत्रांक 907 / एल0बी0सी0-2024 दिनांक 29 नवम्बर, 2024 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें मा0 राष्ट्रीय हरित अधिकरण में योजित मूल प्रार्थना पत्र संख्या 645 / 2023 ललित कुमार जैन बनाम उत्तर प्रदेश राज्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक 10-09-2024 में निम्न बिन्दुओ पर आख्या चाही गयी है।

बिन्दु संख्या 1 :- राजवाहे की साफ-सफाई एवं अनिस्तारित प्रदूषित पानी के उत्सर्जन की रोकथाम हेतु की गयी कार्यवाही की आख्या।

आख्या :- उक्त बिन्दु के क्रम में पालिका द्वारा किये गये कार्यो की आख्या निम्नवत है।

I. कस्बा बडौत में मीरापुर राजवाहे में प्रदूषित पानी के उत्सर्जन की रोकथाम हेतु मीरापुर राजवाहे पर साईड पटरी पर सी0सी0 सडक / नाली एवं रिटेनिंगवॉल का निर्माण कार्य नगर पालिका द्वारा किया जा रहा है। नगर पालिका द्वारा पूर्व में भी प्रदुषित पानी के उत्सर्जन की रोकथाम के लिये मीरापुर राजवाहे के बिजरौल रोड, नेहरु रोड एवं गुराना रोड पुल पर राजवाहे की पटरी पर सी0सी0 सडक / नाली एवं रिटेनिंगवॉल का निर्माण कार्य ई-निविदा करते हुये सम्बन्धित फर्म / ठेकेदार को कार्यादेश जारी कर दिये है। वर्तमान में कार्य प्रगति पर है। साथ ही मीरापुर राजवाहे में गिरने वाले पानी की निकासी हेतु राजवाहे की पटरी पर पाईप लाईन डालकर पानी को मुख्य नाले में डायवर्ट करने का कार्य किया जा रहा है।

II. मीरापुर राजवाहे में एवं मखरज के मुख्य नाले पर जहाँ नगर के सभी नालो का पानी निकलता है उस पर फाईटो रेमेडियेशन का कार्य किया जा रहा है। जिसके फोटोग्राफ संलग्न है एवं मीरापुर राजवाहे पर फाईटो रेमेडियेशन के कार्य करने से पूर्व एवं कार्य करे के उपरान्त के वाटर सैम्पल प्रयोगशाला में टेस्टिंग हेतु भेजे गये थे। टेस्टिंग में फाईटो रेमेडियेशन के उपरान्त जल में सुधार पाया गया रिपोर्ट संलग्न है।

III. मीरापुर राजवाहे के पास स्थित आवासो एवं आम नागरिको को राजवाहे में कुडा-कचरा, गोबर आदि न डालने हेतु आबादी क्षेत्र में विभिन्न स्थानो पर फ्लैक्स बोर्ड लगाये गये है। नगर पालिका द्वारा राजवाहे पर स्थित आवास स्वामियो को राजवाहे में कूडा-कचरा व घरेलु पानी न डालने हेतु नोटिस भी जारी किये गये है।

IV. नगर बडौत की सीमान्तर्गत स्थित मीरापुर राजवाहे 1-3 कि0मी0 तक घनी आबादी क्षेत्र से निकलता है। सिचाई विभाग द्वारा प्रतिवर्ष सीजनली उक्त राजवाहे की सफाई का कार्य किया जाता है। सिचाई विभाग द्वारा नवम्बर 2024 में उक्त मीरापुर राजवाहे की सफाई का कार्य कराया गया।

V. मीरापुर राजवाहे क्षेत्र में पडने वाले वार्ड नं 19 व 20 में डोर-टू-डोर कूडा गाडी UP17AT9467 चालक श्री हरदीप (आउटसोर्स कर्मचारी) वार्ड नं 10 व14 में कूडा गाडी संख्या UP17AT9455 चालक श्री मनीष (आउटसोर्स कर्मचारी) एवं वार्ड संख्या 18 में कूडा गाडी संख्या UP17AT0260 चालक श्री अश्वनी (आउटसोर्स कर्मचारी) एवं वार्ड नं 17 में डोर-टु-डोर कूडा गाडी संख्या UP17AT9466 चालक श्री रोहित (आउटसोर्स कर्मचारी) द्वारा डोर-टू-डोर कूडा कलेक्शन का कार्य किया जा रहा है। जिसका सुपरविजन श्री सतेन्द्र देव सिंह धीराना एवं श्री विरेन्द्र सिंह तेवतिया सफाई निरीक्षक, न0पा0परि0 बडौत द्वारा किया जा रहा है। इसके अतिरिक्त 04 सफाई कर्मी वार्ड नं 18 में श्री राजीव, वार्ड नं 10 व 20 में श्री आदिश, वार्ड नं 19 में श्री दीपक तथा वार्ड नं 14 में श्री

राजेश द्वारा उक्त वार्डो में हाथ रेहडे द्वारा डोर-टू-डोर कूडा एकत्रित करने का कार्य करते है। साथ ही यह भी अवगत कराना है कि मीरापुर राजवाहे पर पडने वाली पटरी एवं निकटतम क्षेत्र में 15 सफाई कर्मचारी झाड़ू सफाई का कार्य करते है।

VI. नगर पालिका परिषद बडौत द्वारा पूर्व में मीरापुर राजवाहे पर चिन्हित पांच स्थान 1 मजदुरो वाला पुल, 2 गाँधी रोड पुल, 3 नेहरु रोड, 4 गुराना रोड पुल एवं 5 सराय रोड पुल पर स्क्रीनिंग जाली लगाई गयी है।

बिन्दु संख्या 2 :- मा0 एन0जी0टी0 के निर्देशानुसार STP हेतु कृत कार्यवाही की आख्या।

आख्या :- उक्त बिन्दु के क्रम में अवगत कराना है कि STP के निर्माण हेतु भूमि को चिन्हित कर मखरज के मुख्य नाले पर इस कार्यालय के पत्रांक 593 / 2024-25 / मुख्य कार्यालय दिनांक 08-11-2024 के द्वारा अधिशासी अभियन्ता, उ0प्र0 जल निगम (नगरीय) बागपत को भूमि उपलब्ध करा दी गयी है (पत्र संलग्न है।)। STP की डी0पी0आर0 तैयार करने हेतु अधिशासी अभियन्ता, उ0प्र0 जल निगम (नगरीय) बागपत की मांग पर पालिका द्वारा अंकन 9.61 लाख रुपये का भुगतान उ0प्र0 जल निगम (नगरीय) बागपत को किया गया है। जिसके क्रम में अधिशासी अभियन्ता, उ0प्र0 जल निगम (नगरीय) बागपत द्वारा पालिका सीमान्तर्गत STP की डी0पी0आर0 तैयार कर ली गयी है। जिसका संक्षिप्त विवरण संलग्न है।

आख्या आपकी सेवा में सादर प्रेषित।

संलग्न :- उपरोक्तानुसार।

अधिशासी अधिकारी
नगर पालिका परिषद बडौत।

173

संलग्नक - 5

कार्यालय मुख्य अभियन्ता(गा0क्षेत्र),

उ0प्र0 जल निगम(नगरीय),
सै0–1, राजनगर, गाजियाबाद–201002।
E-mail ID: zce_gzb_upjn@yahoo.co.in

पत्रांक: 2693 / संलग्नक / दिनांक: 03-12-2024

सेवा में,

मुख्य अभियन्ता (नागर),
उ0प्र0 जल निगम(नगरीय),
6–राणा प्रताप मार्ग, लखनऊ।

विषयः– जनपद बागपत की नगर पंचायत बड़ौत में प्रवाहित हो रहे नालों के शोधन हेतु एस0टी0पी0 निर्माण एवं आई0 एंड डी0 वर्क्स के प्राक्कलन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक, जनपद बागपत की नगर पालिका परिषद् बड़ौत में प्रवाहित हो रहे मीरापुर रजवाहे में प्रदूषण की रोकथाम सम्बन्धित प्रकरण मा0 NGT में विचाराधीन है, जिसमें NGT द्वारा नगर पालिका परिषद् बड़ौत में सीवरेज नेटवर्क एवं एस0टी0पी0 निर्माण की कार्य योजना बनायी जाने की अपेक्षा की गयी है। (NGT order संलग्न) ।

जिलाधिकारी, बागपत द्वारा अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय), बागपत को उक्त सम्बन्ध में शीर्ष कार्यवाही किये जाने हेतु उ0प्र0 जल निगम(नगरीय) को आदेशित किया गया है। अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय), बागपत द्वारा अवगत कराया गया है कि बड़ौत नगर पालिका परिषद् अमृत 2.0 कार्यक्रम से आच्छादित है, जिसमें सीवरेज सिस्टम एवं एस0टी0पी0 निर्माण हेतु 01 नग CWAP लागत रू0 580.00 करोड़ Mohua पोर्टल पर Submit किया गया है। जिलाधिकारी महोदय, बागपत से प्राप्त आदेशों के अनुपालन में प्रथम चरण में प्रश्नगत मीरापुर रजवाहे में प्रदूषण रोकथाम हेतु Intercepting Sewerage, नगर पालिका में प्रवाहित हो रहे नालों का I&D वर्क एवं एस0टी0पी0 निर्माण का प्राक्कलन लागत रू0 60.40 करोड़ CAPEX एवं 16.45 करोड़ (OPEX 05 Years) कुल लागत रू0 76.86 करोड़ अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्नक–उपरोक्तानुसार।

भवदीय

03.12.24

(आर0के0 पंकज)
मुख्य अभियन्ता

पृ0सं0 एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी महोदय, बागपत।
2. अधीक्षण अभियन्ता, निर्माण मण्डल, उ0प्र0 जल निगम (नगरीय), मेरठ।
3. अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय), बागपत।

मुख्य अभियन्ता

NOTARY Govt. of U.P.

13

OFFICE OF THE EXECUTIVE ENGINEER, CONSTRUCTION DIVISION
U.P. JAL NIGAM (URBAN), BAGPAT

Estimate For I&D and STP Works in Baraut NPP
Under AMRUT 2.0

FORM - 'J' (Comprehensive)

Town: Baraut NPP

Rs. (in lac)

Sl. No.	Description	Amount in Lacs		Cost	Govt. of India share (33.33%)	Govt. of U.P. share (56.67%)	ULB share (10%)
					Amount	Amount	Amount
1	2	3		4	6	8	7
1	Total cost of Civil work	4092.32		4092.32	1363.97	2319.12	409.23
2	Total cost of E&M work	623.16		623.16	207.70	353.14	62.32
3	Sub Total (1 + 2)			4715.47	1571.67	2672.26	471.55
4	Less @ 5% due to efficiency	4715.47	5%	235.77	78.56	133.61	23.56
5	Sub Total (3 - 4)			4479.70	1493.08	2538.65	447.97
6	Labour Cess on "(5)"	4479.70	1%	44.80	14.93	25.39	4.48
7	GST @18%	4479.70	18%	806.35	268.76	456.96	80.64
8	Centage	4479.70	8.0%	358.38	0.00	358.38	0.00
9	Sub Total (6 + 7 + 8)			1209.53	283.69	840.73	85.12
10	Power Connection /Transmission Line with 18% GST			350.97	116.98	198.89	35.10
11	Sub Total (9 + 10)			1560.50	400.67	1039.62	120.22
12	Sub Total (5+11)			6040.20	1893.75	3578.28	568.19
13	Operation & maintenance for 5 Years with 18% GST			1645.85	0.00	0.00	1645.85
14	Total (12+13)			7686.05	1893.75	3578.28	2214.03

Prepared By

(Ravi Kant)
Assistant Engineer

(Mohit Verma)
Executive Engineer

Construction Division
U.P. Jal Nigam (Urban)
Bagpat

Prepared By

(Deepak Verma)
Assistant Engineer

(Santosh Kumar)
Executive Engineer

Construction Division (E&M)
U.P. Jal Nigam (Urban)
Ghaziabad

Recommended By

28/11/24

(Neelam)
Superintending Engineer
Construction Circle
U.P. Jal Nigam (Urban)
Meerut

Recommended By

(Sanjeev Kumar Gautam)
Superintending Engineer
Construction Circle (E&M)
U.P. Jal Nigam (Urban)
Ghaziabad

APPROVED BY

(R.K. Pankaj)
Chief Engineer (Grb. Zone)
U.P. Jal Nigam (Urban)
Ghaziabad

OFFICE OF THE EXECUTIVE ENGINEER, CONSTRUCTION DIVISION
U.P. JAL NIGAM (URBAN), BULANDSHAHR

Estimate For I&D and STP Works In Baraut NPP
Under AMRUT 2.0
(Part-I)
FORM - 'J' (CIVIL) - I&D WORKS

Town: Baraut NPP

Rs. (In lac)

Sl. No.	Description	Amount in Less		Cost	Govt. of India share (33.33%)	Govt. of U.P. share (56.67%)	ULB share (10%)
					Amount	Amount	Amount
1	2	3		4	5	6	7
1	Total cost of Civil work	4092.32		4092.32	1363.97	2319.12	409.23
2	Sub Total (1)			4092.32	1363.97	2319.12	409.23
3	Less @ 5% due to efficiency	4092.32	5%	204.62	68.20	116.06	20.46
4	Sub Total (2-3)			3887.70	1295.77	2203.16	388.77
5	Labour Cess on "(4)"	3887.70	1%	38.88	12.96	22.03	3.89
6	GST @18%	3887.70	18%	699.79	233.24	396.57	69.98
7	Centage	3887.70	8.0%	311.02	0.00	311.02	0.00
8	Sub Total (5+6 + 7)			1049.69	246.20	729.62	73.87
9	Sub Total (5 + 7 + 8)			4937.39	1541.97	2932.78	462.64
10	Operation & maintenance for 5 Years with 18% GST			48.29	0.00	0.00	48.29
11	Total (9+10)			4985.68	1541.97	2932.78	510.93

Prepared By

(Ravi Kant)
Assistant Engineer

(Mohit Verma)
Executive Engineer
Construction Division
U.P. Jal Nigam (Urban)
Baghat

Checked By

Rishabh Verma
JE (T)

Recommended By

(Neelam)
Superintending Engineer
Construction Circle
Uttar Pradesh Jal Nigam (Urban)
Meerut

APPROVED BY

(R. K. Pankaj)
Chief Engineer (Gaz. Zone)
U.P. Jal Nigam (Urban)
Ghaziabad

NOTARY
Saurabh Yadav
Khurja (U.P.)
Regd. No. 7/2021

BARAUT NPP SEWERAGE SCHEME DISTT : BAGHPAT
UNDER AMRUT 2.0 (E/M ESTIMATE)

OFFICE OF THE EXECUTIVE ENGINEER CONSTRUCTION DIVISION (E&M), U.P. JAL NIGAM (URBAN) GHAZIABAD

FORM 'J' (E&M)

S.No	Description of work	Amount (In Lakh)	%age		Total (In Lakh)
	2	3	4		5
1	Total Work Cost of E&M Works	623.15			₹ 623.15
1	Departmental Proficiency	623.15	-5%		-₹ 31.16
2	Total (1+2) :-				₹ 591.99
A	G.S.T (On A)	591.99	18%		₹ 106.56
3	Labour Cess (On A)	591.99	1%		₹ 5.92
4	Centage (On A)	591.99	8%		₹ 47.36
5	Sub Total (A+3+4+5) :-				₹ 751.83
B	Power Connections with transmission Line with GST	41.05	100%		₹ 41.05
6	Electricity charges for 3 month trail & run	5.34	100%		₹ 5.34
7	Diesel cost for 3 month trail & run	0.70	100%		₹ 0.70
8	Sub Total (6+7+8) :-				₹ 47.09
C	GRAND TOTAL (B+C) :-				₹ 798.92
	Cost of Operation & Maintenance for 5 Years of E&M works including 18% GST & 1% Labour cess (OPAX)	1404.40	100%		₹ 1,404.40
9					

Prepared by

(Er. Deepak Verma)
Assistant Engineer

Checked by

(Er. Pradeep Kumar)
J. E. (T)

Recommended by

(Er. Santosh Kumar)
Executive Engineer
Construction Division (E&M), U.P. Jal Nigam (Urban), Ghaziabad

Recommended by

(Er. Sanjeev Kumar Gautam)
Superintending Engineer
nstruction Circle (E&M) U.P. Jal Nigam (Urban)
Ghaziabad

Approved by

(Er. R. K. Pankaj)
Chief Engineer (Ghaziabad Zone)
U. P. Jal Nigam (Urban)
Ghaziabad

NOTARY PUBLIC GOVT. OF U.P.

BARAUT NPP SEWERAGE SCHEME DISTT : BAGHPAT
UNDER AMRUT 2.0 (E/M ESTIMATE)

OFFICE OF THE EXECUTIVE ENGINEER CONSTRUCTION DIVISION (E&M), U.P. JAL NIGAM (URBAN) GHAZIABAD

FORM 'J' (E&M)

S.No	Description of work	Amount (In Lakh)	%age		Total (In Lakh)
	2	3	4		5
1	Total Work Cost of E&M Works	623.15			₹ 623.15
1	Departmental Proficiency	623.15	-5%		-₹ 31.16
2	Total (1+2) :-				₹ 591.99
A					
3	G.S.T (On A)	591.99	18%		₹ 106.56
4	Labour Cess (On A)	591.99	1%		₹ 5.92
5	Centage (On A)	591.99	8%		₹ 47.36
B	Sub Total (A+3+4+5) :-				₹ 751.83
6	Power Connections with transmission Line with GST	41.05	100%		₹ 41.05
7	Electricity charges for 3 month trail & run	5.34	100%		₹ 5.34
8	Diesel cost for 3 month trail & run	0.70	100%		₹ 0.70
C	Sub Total (6+7+8) :-				₹ 47.09
	GRAND TOTAL (B+C) :-				₹ 798.92
9	Cost of Operation & Maintenance for 5 Years of E&M works including 18% GST & 1% Labour cess (OPAX)	1404.40	100%		₹ 1,404.40

Prepared by

(Er. Deepak Verma)
Assistant Engineer

Checked by

(Er. Pradeep Kumar)
J. E. (T)

Recommended by

(Er. Santosh Kumar)
Executive Engineer

Construction Division (E&M), U.P. Jal Nigam (Urban), Ghaziabad

Recommended by

(Er. Sanjeev Kumar Gautam)
Superintending Engineer
Astruction Circle (E&M) U.P. Jal Nigam (Urban)
Ghaziabad

Approved by

(Er. R. K. Pankaj)
Chief Engineer (Ghaziabad Zone)
U. P. Jal Nigam (Urban)
Ghaziabad

संलग्नक - 6178

प्रेषक,

जिलाधिकारी
बागपत ।

सेवा में,

प्रमुख सचिव,
नगर विकास विभाग,
उत्तर प्रदेश शासन, लखनऊ।

पत्रांक 938 /एलबीसी/2024-25 दिनांक 04 दिसम्बर, 2024

विषय :- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 645/2023 में पारित आदेश दिनांक 10.09.2024 के सम्बन्ध में।

महोदय,

कृपया अनुरोध करना है कि जनपद बागपत की नगर पालिका परिषद बड़ौत के द्वारा नगरीय क्षेत्र का सीवेज स्थानीय नहर में प्रवाहित किये जाने के क्रम में मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या 645/2023 ललित जैन बनाम उत्तर प्रदेश राज्य में दिनांक 10.09.2024 को निम्नवत आदेश पारित किये –

1. In this original application, the Tribunal is considering the issue of discharge of sewage in the Irrigation Canal known as Rajwahe within the limits of Municipal Council, Baraut.
2. After the previous order, a status report on behalf of Respondent No. 3, Municipal Council, Baraut has been filed. The photographs enclosed as Annexure-9 to that report show the pathetic condition of the canal. The canal appears to be full of sewage and garbage whereas it is meant for carrying the water for irrigation. If such polluted water is used for irrigation, the consequential health hazard will be serious.
3. we also find that though Uttar Pradesh Pollution Control Board (UPPCB) has levied the Environmental Compensation (EC) of ₹2.3 crores at the rate of ₹5 lakh per month for the period from 01.07.2020 to 30.04.2024 and the communication dated 27.08.2024 has been sent by the UPPCB to the Collector, Baghpat for the recovery of EC but till now the EC has not been recovered. The violation is continuing and from the reports, it is not reflected that any effective step at the ground level has been taken to prevent the discharge of

NOTARY Sangita Yadav Regd. No. 60/21 Addl. Distt. Magistrate GOVT. OF U.P.

sewage in the canal. Therefore, for subsequent periods of violation also, EC is required to be imposed and recovered.

4. Respondent No. 3 has also not taken effective steps and there is a clear violation of the judgment of the Hon'ble Supreme Court in the matter of Paryavaran Suraksha us. Union of India reported in (2017) 5 SCC 326, as even after the expiry of three years period from the date of judgement, the STP has not been set up and there is no effective step for preventing the sewage from flowing in the canal.

5. Counsel for Respondent No. 3 has informed that Baraut is not a Municipal Corporation but is a Municipal Council headed by the Executive Officer. Hence, the description of Respondent No. 3 is corrected as under:

Respondent No. 3: Executive Officer, Municipal Council, Baraut.

6. Having regard to the above, we require **Respondent No. 2, District Magistrate, Baghpat and Respondent No. 3, Executive Officer, Baraut to appear virtually on the next date of hearing and appraise the Tribunal about the steps which have been taken in respect of the issues noted above.**

7. **List on 13.12.2024**

महोदय उपरोक्त आदेश के क्रम में अधोहस्ताक्षरी द्वारा नगर पालिका परिषद बडौत से वसूली की कार्यवाही प्रारम्भ की गयी है और समस्या के स्थायी समाधान के लिये अधिशासी अभियन्ता, जल निगम (नगरीय) द्वारा एस०टी०पी० प्लान्ट की स्थापना के लिये 76.86 करोड रुपये की विस्तृत कार्ययोजना तैयार कर मुख्य अभियन्ता, उ०प्र० जल निगम (नगरीय) गाजियाबाद के माध्यम से मुख्य अभियन्ता, उ०प्र० जल निगम (नगरीय) लखनऊ को प्रेषित की गयी है। (प्रति संलग्न)

यह भी उल्लेखनीय है कि मुख्य सचिव, महोदय, उ०प्र० शासन लखनऊ के संलग्न पत्र संख्या एन०जी०टी० 497/81-7-2024 दिनांक 11 सितम्बर 2024 के द्वारा मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या 606/2018 Compliance of Municipal solid Waste Management Rules, 2016 and Other Environment Issues में पारित आदेश दिनांक 05.09.2024 के अनुपालन में यह अपेक्षा की गयी थी कि एन०जी०टी० में प्रचलित यादों से सम्बन्धित ठोस अपशिष्ट एवं सीवेज प्रबन्धन सम्बन्धी परियोजनाओं के प्रस्ताव शीघ्र अति शीघ्र शासन को उपलब्ध कराये जायें।

अतः अनुरोध है कि मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या 645/2023 ललित जैन बनाम उत्तर प्रदेश राज्य में सुनवाई हेतु तिथि 13.12.2024 के दृष्टिगत एस०टी०पी० के निर्माण हेतु प्रेषित कार्य योजना के सम्बन्ध में अग्रिम कार्यवाही करने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, ताकि मा० राष्ट्रीय हरित अधिकरण में दिनांक 13.12.2024 को सुनवाई के समय नगर पालिका परिषद बड़ौत एवं राजकीय हितों की प्रभावी पैरवी की जा सके।

संलग्नक :- उपरोक्तानुसार।

04.12.2024

(जितेन्द्र प्रताप सिंह),
जिलाधिकारी,
बागपत।

पत्रांक व दिनांक तदोक्त।

प्रतिलिपि :-

1. प्रबन्ध निदेशक, जल निगम (नगरीय) उ०प्र० लखनऊ को आवश्यक कार्यवाही हेतु।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मेरठ को इस निर्देश के साथ प्रेषित कि प्रश्नगत याचिका में मा० राष्ट्रीय हरित अधिकरण में प्रभावी पैरवी करने का कष्ट करें।

जिलाधिकारी,
बागपत।